

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.710/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.20.02.2019/NCLAT/UR/220

In the matter of:

M/s Lasa Engineers Pvt. Ltd. Appellant

Versus

M/s Devas Engineering Systems Pvt. Ltd. Respondent

Appearance: None for the Appellant.

05.03.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 20.02.2019 and the Office after scrutiny of the Memo of Appeal intimated the defects on the same day and returned the Memo of Appeal to the Appellant on 21.02.2019. The Appellant re-filed the Memo of Appeal on 01.03.2019. It is stated in the Interlocutory Application (IA) that one of the objections was pertaining to the affidavit of the Petitioner and hence a new affidavit duly attested had to be obtained for the re-filing. The Petitioner in the present Petition is not a resident of New Delhi and hence fresh affidavit could not be obtained immediately. Therefore, a fresh affidavit duly attested by the Petitioner had only been sent belatedly. Hence, there is a delay of two days in re-filing the Memo of Appeal, so, the same may be condoned.

3. None appeared for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. List the case before the Hon'ble Bench under the heading for admission on 06.03.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar